

MANIPUR



GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION
Imphal, August 2, 2021

No. 2/21/2021-Leg/L: The following Ordinance promulgated by the Governor of Manipur on 02-08-2021 is hereby published in the Manipur Gazette for general information:

THE MANIPUR (COURTS) (SECOND AMENDMENT) ORDINANCE, 2021
(Manipur Ordinance No. 3 of 2021)

Promulgated by the Governor of Manipur in the Seventy-second
Year of the Republic of India.

An
Ordinance

further to amend the Manipur (Courts) Act, 1955 (Act 56 of 1955).

WHEREAS, the Legislative Assembly of Manipur is not in session and the Governor is satisfied that circumstances exist which render it necessary for her to take immediate action.

NOW, THEREFORE, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance:-

- (1) This Ordinance may be called the Manipur (Courts) (Second Amendment) Ordinance, 2021.
- (2) It shall come into force at once.

Short title and commencement.

**Act No.56
of 1955.**

- In clause (a) of section 32 of the Manipur (Courts) Act, 1955, for the words "fifty thousand rupees", the words "five lakh rupees" shall be substituted.

**Amendment
of section 32.**

Raj Bhavan, Imphal
The 2nd August, 2021

NAJMA HEPTULLA
Governor of Manipur

NUNGSHITOMBI ATHOKPAM
Secretary (Law), to the Government of Manipur